



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 19th June, 2019

SRO:- 413 Whereas, on 07.07.2018 Police Station Baramulla reliably learnt that Ab Rashid Dawoodi R/O Anantnag , Bashir Ahmad Mir S/O Mukhtar Mir R/O Binner , Fayaz Ahmad Bhat S/O Gh Rasool Bhat, Gh Hassan Mir S/o Mohd Akbar Mir, Mushtaq Ahmad Mir S/O Gh Mohd Mir, Mohd Shafi Mir S/o Mukhta Mir residents of Binner and others raised anti national slogans in a religious conference held at Binner . The accused No.1 has stated that "Indian Army is using bullet and pellet and killing the youth since 1971. This will not discourage the youth, but will encourage them." The said act of the accused has affected the sovereignty and integrity of the country; and

2. Whereas, a case FIR No.110/2018 in Police Station Baramulla U/S 13 ULA(P) Act was registered and investigation taken up;and

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared. Statement of witnesses were recorded under section 161 Cr.PC. Besides statement of material witnesses were recorded u/s 164-A Cr.PC. Statement of witnesses so recorded would inter alia reveal that accused Ab Rashid Sheikh @ Dawoodi S/O Ab Rehman Sheikh R/o Badroo Yaripora Kulgam raised Anti National slogans and instigated youth at an Islamic conference at Binner for which the accused was acting as Chief Guest. Investigation conducted has prima facie established commission of offences punishable u/s 13 UAP Act against Ab Rashid Sheikh @ Dawoodi S/O Ab Rehman Sheikh R/o Badroo Yaripora Kulgam and investigation of case concluded as proved against him while as Benefits u/s 169 Cr.PC was given to Bashir Ahmad Mir S/O Mukhta Mir, Fayaz Ahmad Bhat S/O Gh Rasool Bhat, Gh Hassan Mir S/O Mohd Akbar Mir, Mushtaq Ahmad Mir S/O Gh Mohd Mir, Mohd Shafi Mir S/o Mukhta Mir as nothing could be established against them; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Ab Rashid Sheikh @ Dawoodi S/O Ab Rehman Sheikh R/o Badroo Yaripora Kulgam for commission of offences punishable u/s 13 UAPA in case FIR No. 110/2018 of Police Station Baramulla

Sd/-

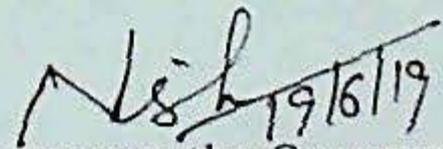
Principal Secretary to the Government
Home Department

Dated: 19.06.2019

No. Home/Pros/35/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-145/S/2018/20514-16 dated 29/03/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department